

Rajasthan Holdings Consolidation Operation Validating Act, 1960

30 of 1960

[17 September 1960]

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PREAMBLE

An Act to validate certain operations for the consolidation of holdings.

Whereas operations for the consolidation of holdings under the The Rajasthan Holdings (Consolidation and Prevention of Fragmentation) Act, 1954 (Rajasthan Act 24 of 1954) were started in certain areas in Rajasthen without bringing Chapters III and IV of the said Act into force therein and it is considered necessary to validate all such operations;

Be it enacted by the Rajasthan State Legislature in the Eleventh Year of the Republic of India as follows : -

1. Published in Rajasthan Gazette, Extraordinary, Part IV-A, dated 24th September, 1960.

1. Short title :-

This Act may be called the The Rajasthan Holdings Consolidation Operation Validating Act, 1960.

2. Validation of Holdings Consolidation Operations :-

Notwithstanding anything contained in the Rajasthan Holdings (Consolidation and Prevention of Fragmentation) Act, 1954 (Rajasthan Act 24 of 1954), Chapters III and IV of the Said Act shall be deemed to have been brought into force in the areas specified in column 1 of the Schedule respectively from the dates noted in Coleman 2 thereof, and all operations for the consolidation of holdings under taken in the said areas before the commencement of this Act shall be deemed to have been avidly and properly undertaken, notwithstanding any defect or want of procedure, jurisdiction or authority.

SCHEDULE 1

Schedule

THE SCHEDULE See Section 2	
Jaipur district	1st May, 1957.
Sawai Madhopur district	1st May, 1958.
Pah District	1st May, 1957.
Jalore district	1st February, 1958
Bundi district	1st November, 1958
Jodhpur district	1st November, 1958